

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

**Excise Misc. Application No. 50484 of 2015
in
Excise Appeal No. 50094 of 2014**

[Arising out of Order-in-Appeal No. 125/CE/APPL/DLH-IV/2013 dated 03.09.2013
passed by the Commissioner (Appeals), Faridabad 121001]

Jagdish Sharma

Proprietor of J J Roadlines, Jharsetli, Ballabgarh
Haryana 121004

.....Appellant

VERSUS

Commissioner of Service Tax, Delhi IV

Plot No. 36-37, Sector 32 Opp. Medanta Hospital NH-IV
Gurgaon, Haryana 121001

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Shri Ravinder Jangu, Authorized
Representative

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60408/2023

DATE OF HEARING: 18.09.2023

DATE OF DECISION: 18.09.2023

PER S. S. GARG

None for the appellant.

2. Ld. DR states that he has not complied with mandatory pre deposit condition as prescribed under Section 35F as directed vide order dated 09.02.2015.

3. In view of non compliance of mandatory pre-deposit, stay application is dismissed consequently the appeal is also dismissed.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

Kailash